

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2211/2024

POWER TRUST (PROMOTOR OF HIRANMAYE ENERGY LTD.) Appellant(s)

VERSUS

BHUVAN MADAN (INTERIM RESOLUTION PROFESSIONAL OF  
HIRANMAYE ENERGY LTD.) & ANR. Respondent(s)

(IA No. 84962/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Shyam Divan, Sr. Adv.  
Mr. Vinay Navare, Sr. Adv.  
Mr. Pranjit Bhattacharya, Adv.  
Mr. Ankur Chawla, Adv.  
Ms. Raj Sarit Khare, Adv.  
Mr. Aditya Samaddar, Adv.  
Mr. Rk Mohit Gupta, Adv.  
Mr. Yashvardhan Singh, Adv.  
Mr. Vaibhav Niti, AOR

For Respondent(s)

Mr. Tushar Mehta, SG  
Mr. Anoop Rawat, Adv.  
Mr. Saurav Panda, Adv.  
Ms. Charu Bansal, Adv.  
Ms. Mohana Nijhawan, Adv.  
Mr. S. S. Shroff, AOR  
  
Ms. Srideepa Bhattacharyya, Adv.  
Mr. Abhijeet Kashyap, Adv.  
For M/S. Cyril Amarchand Mangaldas, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 84962 of 2024

It will be open for the appellant to submit a proposal for settlement to the first respondent. If such a proposal is submitted, the same shall be processed in accordance with law. The application is accordingly disposed of.

Civil Appeal No.2211 of 2024.

The notice has been already issued on the statutory appeal. Therefore, the same shall be treated as admitted for final hearing.

List on 5<sup>th</sup> September, 2024.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER